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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI: THE 16TH JUNE, 1979.

NOTIFICATION
INCOME TAX

No.2872(F.No.404/28(TRO-Bombay)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby makes the following amendment in Notification of the Government of India in the Department of Revenue and Banking No.1513(F.No.404/178/70) dated 5.10.70 as amended by Notification No.2712(F.No.404/28(TRO-Bombay)/79-ITCC) dated 15.2.79 namely; In the said Notification for the words and letters "S/Shri R.L.Gurnani, S.G.Shastrri, G.A.Hedge Hegde, V.P.Dikshit, P.K.Kalyan, M.J.Solanki, M.S.Nevrekar, R.G.Chiplankar, M.K.Udasi, S.D.Samel the words and letters "S/Shri R.L.Gurnani, G.A.Hedge, V.P.Dikshit, P.K.Kalyan, M.J.Solanki, M.S.Nevrekar, R.G. Chiplankar, M.K.Udasi." shall be substituted.

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(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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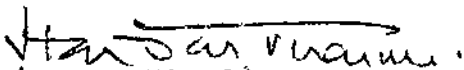
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* SHARMA *